COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction) <u>Appeal No. 175 of 2017 &</u> <u>IA No. 789 of 2017</u>

Dated: 13th November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Essar Power (Jharkhand) Ltd. Vs.			Appellant(s)
Central Electricity Regulatory Commission & Ors			Respondent(s)
Counsel for the Appellant(s) :	:	Mr. Abhishek Kumar	
Counsel for the Respondent(s) :	:	Ms. Ranjitha Ramachandra Ms. Poorva Saigal Ms. Anushree Bardhan for R-2	
		Mr. R.B. Sharma for R-3	
		Mr. R.K. Mehta Ms. Himanshi Andley for R-5	
		Mr. Matrugupta Mishra Ms. Ankita Bafna for R-10	
ORDER			

IA No. 789 of 2017

(Appln. for condonation of delay in filing reply)

Delay in filing reply is condoned and reply is taken on record. Application is disposed of.

Appeal No. 175 of 2017

Learned counsel for the respondents seek four weeks more time to file reply. They may take steps to file the same on or before 12.12.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 23.01.2018.

(S.D. Dubey) Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/ss